

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 422/2024

(Arising out of impugned final judgment and order dated 11-10-2023 in CRLAMD No. 494/2023 passed by the High Court of Judicature at Madras At Madurai)

SUTHERSON

Petitioner(s)

VERSUS

THE DEPUTY SUPERINTENDENT OF POLICE &amp; ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.5929/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.5930/2024-EXEMPTION FROM FILING O.T.)

Date : 07-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. S. Nagamuthu, Sr. Adv.  
Mr. Vairawan A.S., AOR

For Respondent(s)

Mr. Prashant Bhushan, Adv.  
Mr. A. Robinson, Adv.  
Mr. A. Selvin Raja, AOR  
Ms. Nisha Tiwari, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of the peculiar facts of the present case, we are not inclined to interfere with the impugned judgment. Hence, the special leave petition is dismissed.

The question(s) of law is left open.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR